राज्य सभा द्विवार्षिक निर्वाचन

प्रपत्र–2 ग

निर्वाचनों का संचालन नियम, 1961

(नियम 4 देखिए)

नाम निर्देशन – पत्र

राज्यसभा के लिए निर्वाचन

भाग–1

हम एतद्द्वारा राज्य सभा के निर्वाचन के लिए अभ्यर्थी के रूप में निम्नलिखित को नामनिर्दिष्ट करते हैं :

अभ्यर्थी का नाम ..... श्रीमती मोहसीना किदवई .....

पिता/माता/पति का नाम ..... श्री खलीलुर्रहमान किदवई .....

उसका डाक पता ..... 80. लोधी इस्टेट नई दिल्ली .....

उसका नाम 40, नई दिल्ली विधानसभा/*~~राज्यदीय निर्वाचन क्षेत्र~~ निर्वाचन क्षेत्र ~~की निर्वाचक~~ नामावली के भाग सं0. 126 में क्रम सं0. 373 पर प्रविष्ट है ।

हम घोषणा करते हैं कि हम छत्तीसगढ़ विधानसभा निर्वाचन के निर्वाचित सदस्य निर्वाचकगण के सदस्य हैं और हमारे नाम धारा 152 के अधीन रखी गई सूची में जैसा कि नीचे उपदर्शित किया गया है प्रविष्ट है और उस नामनिर्देशन के प्रतीक स्वरूप हम नीचे अपने हस्ताक्षर करते हैं ।

प्रस्थापकों की विशिष्टियां और उनके हस्ताक्षर

| क्र. सं. | धारा 152 के अधीन रखी गई सूची में प्रविष्टि क्रम संख्यांक | पूरा नाम | हस्ताक्षर | तारीख |
|---|---|---|---|---|
| 1 | 4 | 5 | 6 | 7 |
| 1 | 68 | रविन्द्र चौबे | | 07/06/2010 |
| 2 | 14 | राम पुकार सिंह | | 07/06/2010 |
| 3 | 22 | बोधराम कंवर | | 07/06/2010 |
| 4 | 18 | नन्द कुमार पटेल | | 07/06/2010 |
| 5 | 06 | डॉ. प्रेमसाय सिंह टेकाम | | 07/06/2010 |
| 6 | 26 | चरणजीत सिंह | | 07/06/2010 |
| 7 | 71 | अकबर भाई | | 07/06/2010 |
| 8 | 63 | प्रतिमा चन्द्राकर | | |
| 9 | 43 | डॉ. शिव कुमार डहरिया | | 07/06/2010 |
| 10 | 50 | कुलदीप सिंह जुनेजा | | 07/06/2010 |

* केवल जम्मू व कश्मीर के लिए ।

** प्रस्थापक विधानसभा के निर्वाचित सदस्यों में से दस प्रतिशत या निर्वाचकगण के सदस्यों में से दस प्रतिशत या संबंधित दस सदस्य, जो भी कम हो होने चाहिए ।

M. Kidwai

मैं, उपरिवर्णित अभ्यर्थी इस नामनिर्देशन के लिए अनुमति देता/देती हूं और घोषणा करता/करती हूं कि

(क) मैंने 78 वर्ष की आयु पूरी कर ली है ;

(ख) मैं इस निर्वाचन में इंडियन नेशनल कांग्रेस दल द्वारा ~~खड़ा किया गया हूं~~/खड़ी की गई हूं ;

(ग) मेरा नाम और मेरे ~~पिता/माता~~/पति का नाम ऊपर हिन्दी (भाषा का नाम) में सही रूप से लिखा गया है ; और

(घ) अपनी पूर्ण जानकारी और विश्वास के अनुसार मैं राज्य सभा में रिक्त स्थान भरने के लिए चुने जाने के हेतु अर्हित हूं और निरर्हित नहीं हूं ।

मै यह भी घोषणा करती हूं कि ~~इसके साथ साथ होने वाले विधान परिषद् के विद्यमान द्विवार्षिक~~ निर्वाचन/उप निर्वाचनों में दो स्थानों के लिए किसी अथ्यर्थी के रूप में नामनिर्दिष्ट नहीं किया गयी हूं और न ही किया जाऊंगी ।

तारीख 7.6.2010

M. Kohli
(अभ्यर्थी के हस्ताक्षर)

## भाग–2

(अभ्यर्थी द्वारा भरा जाए)

क्या अभ्यर्थी को –

(i) लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 8 की –
(क) उपधारा (1) के अधीन किसी अपराध (अपराधों) के लिए ; या
(ख) उपधारा(2) में विनिर्दिष्ट किसी विधि के उल्लंघन के लिए ; या
सिद्धदोष ठहराया गया है ; या

(ii) ऐसे किसी अन्य अपराध (अपराधों) के लिए सिद्धदोष ठहराया गया है, जिसके (जिनके) लिए उसे दो वर्ष या अधिक के कारावास से दंडित किया गया है

हाँ/नहीं

NiL

यदि उत्तर "हां" में है, तो अभ्यर्थी निम्नलिखित जानकारी देगा :

(i) मामला/प्रथम सूचना रिपोर्ट संख्याक ..... NiL .....

(ii) पुलिस थाना (थाने) ..... NiL ..... जिला (जिले) ..... राज्य .....

(iii)संबंद्ध अधिनियम(अधिनियमों) की धारा(धाराएं) और उस अपराध(उन अपराधों) का संक्षिप्त विवरण, जिसके(जिनके) लिए उसे सिद्धदोष ठहराया गया था ..... NiL .....

(iv) दोषसिद्धि (दोषसिद्धियों ) की तारीख/(तारीखें) ..... NiL .....

(v) वह (वे) न्यायालय जिसने (जिन्होंने) अभ्यर्थी को सिद्धदोष ठहराया था ..... NiL .....

(vi) अधिरोपित दंड कारावास(कारावासों) की अवधि और/या जुर्माने(जुर्मानों) की राशि उपदर्शित करें ।

..... NiL .....

(vii) कारागार से निर्मुक्ति की तारीख (तारीखें) ..... NiL .....

(viii)क्या उपरोक्त दोषसिद्धि (दोषसिद्धियों) के विरूद्ध कोई अपील (अपीलें)/पुनरीक्षण फाइल किए गए थे : हाँ/नही

(ix)फाइल की गई अपील(अपीलों)/पुनरीक्षण आवेदन(आवेदनों) की विशिष्टियां : ..... NiL .....

(x) उस न्यायालय (उन न्यायालयों ) का (के) नाम, जिसके (जिनके) समक्ष अपील (अपीलें)/पुनरीक्षण आवेदन फाइल किए गए थे : ..... NiL .....

(xi) क्या उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है या वह/ वे लंबित है ..... NiL .....

(xii) यदि उक्त अपील(अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है, तो –

(क) निपटारे की तारीख (तारीखें) ..... NiL .....

(ख) पारित आदेश (आदेशों) की प्रकृति ..... NiL .....

M. Nadeem
अथ्यर्थी के हस्ताक्षर

स्थान : रायपुर
तारीख : 7.6.2010

144

भाग—3

(रिटर्निंग आफिसर द्वारा भरा जाए)

नाम निर्देशन—पत्र की क्रम सं. 1

यह नाम निर्देशन मुझे /मेरे कार्यालय में 7.6.2010 (तारीख) को 11.30 पूर्वा. (बजे)

अभ्यर्थी/~~प्रस्थापक~~ श्रीमती मोहसिना किदवई (नाम) द्वारा परिदत्त किया गया ।

तारीख 7/6/2010

रिटर्निंग आफिसर
राज्य सभा द्विवार्षिक निर्वाचन

टिप्पण :— जहा कही अनुकल्प दिए गए हैं वहां लागू न होने वाल शब्द काट दें ।

भाग—4

नामनिर्देशन—पत्र को प्रतिगृहीत या रद्द करने वाले रिटर्निंग आफिसर का विनिश्चय

मैंने इस नामनिर्देशन—पत्र को लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 36 के अनुसार परीक्षित कर लिया है और मैं निम्नलिखित रूप में विनिश्चय करता हूं :—

नाम निर्देशन पत्र स्वीकार किया जाता है

8/6/10

रिटर्निंग आफिसर
राज्य सभा द्विवार्षिक निर्वाचन

तारीख.....

रिटर्निंग आफिसर

राज्य सभा द्विवार्षिक निर्वाचन

रूप–2 ग

निर्वाचनों का संचालन नियम, 1961

(नियम 4 देखिए)

नाम निर्देशन – पत्र

राज्यसभा के लिए निर्वाचन

भाग–1

हम एतद्द्वारा राज्य सभा के निर्वाचन के लिए अभ्यर्थी के रूप में निम्नलिखित को नामनिर्दिष्ट करते हैं :

अभ्यर्थी का नाम ..... श्रीमती मोहसिना किदवई .....

~~पिता/माता~~/पति का नाम ..... श्री खलीलुर्रहमान किदवई .....

उसका डाक पता ..... 80, लोधी इस्टेट, नई दिल्ली .....

उसका नाम 40, नई दिल्ली ~~विधानसभा/संसदीय~~ निर्वाचन क्षेत्र निर्वाचन क्षेत्र की निर्वाचक नामावली के भाग सं0. 126 में क्रम सं0. 373 पर प्रविष्ट है ।

हम घोषणा करते हैं कि हम छत्तीसगढ़ विधानसभा निर्वाचन के निर्वाचित सदस्य निर्वाचकगण के सदस्य हैं और हमारे नाम धारा 152 के अधीन रखी गई सूची में जैसा कि नीचे उपदर्शित किया गया है प्रविष्ट है और उस नामनिर्देशन के प्रतीक स्वरूप हम नीचे अपने हस्ताक्षर करते हैं ।

प्रस्थापकों की विशिष्टियां और उनके हस्ताक्षर

| क्र. सं. | धारा 152 के अधीन रखी गई सूची में प्रविष्टि क्रम संख्यांक | पूरा नाम | हस्ताक्षर | तारीख |
|---|---|---|---|---|
| 1 | 4 | 5 | 6 | 7 |
| 1 | 24 | अजीत जोगी | | |
| 2 | 65 | बदरुद्दीन कुरैशी | | 07/06/10 |
| 3 | 25 | डॉ. रेणु जोगी | Renu Jogi | 07/06/10 |
| 4 | 21 | जयसिंह मैया | जयसिंह मैया | 07/06/10 |
| 5 | 42 | अग्नि चन्द्राकर | | 07/06/10 |
| 6 | 15 | हृदय राम राठिया | | 07/06/10 |
| 7 | 23 | ~~राम दयाल उइके~~ | | 07/06/10 |
| 8 | 56 | अंबिका मरकाम | | 07/06/10 |
| 9 | 17 | पदमा घनश्याम मनहर | | 07/06/10 |
| 10 | 66 | भजन सिंह निरंकारी | | 07/06/10 |

* केवल जम्मू व कश्मीर के लिए ।

** प्रस्थापक विधानसभा के निर्वाचित सदस्यों में से दस प्रतिशत या निर्वाचकगण के सदस्यों में से दस प्रतिशत या संबंधित दस सदस्य, जो भी कम हो होने चाहिए ।

M. Khan

मैं, उपरिवर्णित अभ्यर्थी इस नामनिर्देशन के लिए अनुमति ~~देता~~/देती हूं और घोषणा ~~करता~~/करती हूं कि –

(क) मैंने ..78.. वर्ष की आयु पूरी कर ली है ;

(ख) मैं इस निर्वाचन में इंडियन नैशनल कांग्रेस दल द्वारा खड़ा ~~किया गया हूं~~/खड़ी की गई हूं ;

(ग) मेरा नाम और मेरे ~~पिता/माता~~/पति का नाम ऊपर ..हिन्दी..(भाषा का नाम) में सही रूप से लिखा गया है ; और

(घ) अपनी पूर्ण जानकारी और विश्वास के अनुसार मैं राज्य सभा में रिक्त स्थान भरने के लिए चुने जाने के हेतु अर्हित हूं और निरर्हित नहीं हूं ।

मै यह भी घोषणा करती हूं कि इसके साथ साथ होने वाले विधान परिषद् के विद्यमान द्विवार्षिक निर्वाचन/उप निर्वाचनों में दो स्थानों के लिए किसी अथ्यर्थी के रूप में नामनिर्दिष्ट नहीं किया गयी हूं और न ही किया जाऊंगी ।

तारीख ..7th June, 2010..

M. Vadra
(अभ्यर्थी के हस्ताक्षर)

1 & 3

## भाग–2

(अभ्यर्थी द्वारा भरा जाए)

क्या अभ्यर्थी को –

(i) लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 8 की –
(क) उपधारा (1) के अधीन किसी अपराध (अपराधों) के लिए ; या
(ख) उपधारा(2) में विनिर्दिष्ट किसी विधि के उल्लंघन के लिए ; या
सिद्धदोष ठहराया गया है ; या

(ii) ऐसे किसी अन्य अपराध (अपराधों) के लिए सिद्धदोष ठहराया गया है, जिसके (जिनके) लिए उसे दो वर्ष या अधिक के कारावास से दंडित किया गया है

~~हां~~/नहीं

NiL

यदि उत्तर "हां" में है, तो अभ्यर्थी निम्नलिखित जानकारी देगा :

(i) मामला/प्रथम सूचना रिपोर्ट संख्यांक NiL

(ii) पुलिस थाना (थाने) ..... जिला (जिले) NiL राज्य .....

(iii)संबद्ध अधिनियम(अधिनियमों) की धारा(धाराएं) और उस अपराध(उन अपराधों) का संक्षिप्त विवरण, जिसके(जिनके) लिए उसे सिद्धदोष ठहराया गया था NiL

(iv) दोषसिद्धि (दोषसिद्धियों ) की तारीख/(तारीखें) NiL

(v) वह (वे) न्यायालय जिसने (जिन्होंने) अभ्यर्थी को सिद्धदोष ठहराया था NiL

(vi) अधिरोपित दंड कारावास(कारावासों) की अवधि और/या जुर्माने(जुर्मानों) की राशि उपदर्शित करें ।

NiL

(vii) कारागार से निर्मुक्ति की तारीख (तारीखें) NiL

(viii)क्या उपरोक्त दोषसिद्धि (दोषसिद्धियों) के विरूद्ध कोई अपील (अपीलें)/पुनरीक्षण फाइल किए गए थे : ~~हां~~/नहीं NiL

(ix)फाइल की गई अपील(अपीलों)/पुनरीक्षण आवेदन(आवेदनों) की विशिष्टियां : NiL

(x) उस न्यायालय (उन न्यायालयों ) का (के) नाम, जिसके (जिनके) समक्ष अपील (अपीलें)/पुनरीक्षण आवेदन फाइल किए गए थे : NiL

(xi) क्या उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है ~~या वह/ वे लंबित है~~ NiL

(xii) यदि उक्त अपील(अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है, तो – NiL

(क) निपटारे की तारीख (तारीखें) NiL

(ख) पारित आदेश (आदेशों) की प्रकृति NiL

M. Nadwe
अथ्यर्थी के हस्ताक्षर

स्थान : रायपुर
तारीख : 7th June, 2010

145

भाग–3

(रिटर्निंग आफिसर द्वारा भरा जाए)

नाम निर्देशन–पत्र की क्रम सं. 3

यह नाम निर्देशन मुझे /मेरे कार्यालय में 7 जून, 2010 (तारीख) को 11.31 पूर्वा (बजे)

अभ्यर्थी/प्रस्थापक श्रीमती मोहसीना किदवई (नाम) द्वारा परिदत्त किया गया ।

तारीख 7/6/2010

रिटर्निंग आफिसर
निर्वाचन अधिकारी
राज्य सभा द्विवार्षिक निर्वाचन

टिप्पण :— जहां कहीं अनुकल्प दिए गए हैं वहां लागू न होने वाले शब्द काट दें ।

भाग–4

नामनिर्देशन–पत्र को प्रतिगृहीत या रद्द करने वाले रिटर्निंग आफिसर का विनिश्चय

मैंने इस नामनिर्देशन–पत्र को लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 36 के अनुसार परीक्षित कर लिया है और मैं निम्नलिखित रूप में विनिश्चय करता हूं :–

नाम निर्देशन पत्र स्वीकार किया जाता है

रिटर्निंग आफिसर
राज्य सभा द्विवार्षिक निर्वाचन

तारीख.....

रिटर्निंग आफिसर

[Form 2C]
(*See* rule 4)
NOMINATION PAPER

Election to the Council of States

PART – I

We hereby nominate as a candidate for election to the Council of States:

Candidate's Name . . MOHSINA . . . KIDWAI

~~father~~'s/~~mother~~'s/husband's name . . KHALIL UR RAHMAN

~~His~~ Her postal Address . 80, LODHI ESTATE, NEW DELHI-110001

His name is entered at S. No. . . 373 . . . . in Part No. . 126 . . . of the electoral roll for the 40, NEW DELHI . . . Assembly / *~~Parliamentary~~ Constituency.

We declare that we are elected members of the Legislative Assembly of CHATTISGARH . . . . . electoral college for . RAJYA SABHA . and our names are entered as indicated below in the list maintained under section 152 and we append our signatures below in token of subscribing to his nomination:

Particulars of the proposers and their signatures.

| S.No. | S.No. as entered in the list maintained under section 152 | Full name | Signature | Date |
|---|---|---|---|---|
| 1. | 2. | 3. | 4. | 5. |
| 1. | 39 | Dr. Hafidas Bhardwaj | | 6·6·10 |
| 2. | 40 | Devendra Bahadur Singh | | 6.6.10 |
| 3. | 58 | Gurmukh Singh Hora | | 6.6.10 |
| 4. | 41 | Pakesh Bagbahra | | 6.6.10 |
| 5. | 57 | Lekhram Sahu | | 6.6.10 |
| 6. | 78 | Sheoraj Singh Usare | | 6.6.10 |
| 7. | 35 | Saroja Manharan Rathor | | 6.6.10 |
| 8. | 52 | Guru Rudra Kumar | | 6.6.10 |
| 9. | 46 | Chaitram Sahu | | 6.6.10 |
| 10.** | 77 | Bhola Ram Sahu. | | 6.6.10 |

* For Jammu and Kashmir only

** There should be ten per cent, of the elected members of the Legislative Assembly or ten per cent. of the members of the electoral college or ten members concerned, whichever is less, as proposers.

I, the above-mentioned candidate, assent to this nomination and hereby declare.

(a) that I have completed ...78..... years of age;

(b) that I am set up at this election by the INDIAN NATIONAL CONGRESS party;

(c) that my name and my [father's/mother's/husband's name] have been correctly spelt out above in ...ENGLISH..... (name of the language); and

(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Council of States.

I also declare that I have not been, and shall not be, nominated as a candidate at the present biennial election/bye elections being held simultaneously, to the Council of States for more than two seats.

M. Khan

Date 06-06-2010 (Signature of the candidate)

---

PART II

(To be filled by the candidate)

Whether the candidate –

(i) has been convicted –

(a) of any offence(s) under sub-section (1); or

(b) for contravention of any law specified in sub-section (2)

of Section 8 of the Representation of the People Act, 1951 (43 of 1951); or

(ii) has been convicted for any other offence(s) for which he has been sentenced to imprisonment for two years or more

~~Yes~~/No

If the answer is "yes", the candidate shall furnish the following information :

(i) Case/First information report No./Nos. ....NA.....

(ii) Police station(s) .....NA..... District(s) .....NA....

State(s) .....NA.....

(iii) Section(s) of the concerned Act(s) and brief description of the offence(s) for which he has been convicted ..... N.A .....

(iv) Date(s) of conviction(s) ..... N.A .....

(v) Court(s) which convicted the candidate ..... N.A .....

(vi) Punishment(s) imposed [indicate period of imprisonment(s) and/or quantum of fine(s)] ..... N.A .....

(vii) Date(s) of release from prison ..... N.A .....

(viii) Was/were any appeal(s)/revision(s) filed against above conviction(s) ..... ~~Yes~~/No N A

(ix) Date and particulars of appeal(s) / application(s) for revision filed N.A .....

(x) Name of the court(s) before which the appeal(s) / application(s) for revision filed ..... N.A .....

(xi) Whether the said appeal(s) / application(s) for revision has/have been disposed of or is/are pending ..... N.A

(xii) If the said appeal(s)/application(s) for revision has/have disposed of – N A

(a) Date(s) of disposal ..... N.A .....

(b) Nature of order(s) passed ..... N A .....

Place : RAIPUR

Date : 06-06-2010

M. Kadwai

(Signature of the candidate)

[1][PART III]
(To be filled by the Returning Officer)

Serial No. of Nomination Paper.....2.....

This nomination was delivered to me at my office at 11.31 A.M. (hours) on 7/6/2010 (date) by the candidates/proposer.....(Name). Smt. Mohsina Kidwai

Date..7/6/2010

Returning Officer

RETURNING OFFICER
ELECTION FOR COUNCIL OF STATES

NOTE.—Wherever alternative is provided score out the word(s) not applicable.

[1][PART IV]

Decision of Returning Officer accepting or rejecting the Nomination Paper.

I have examined this nomination paper in accordance with section 36 of the Representation of the People Act, 1951(43 of 1951) and, decide as follows:— accepted

Date..7/6/2010

RETURNING OFFICER
ELECTION FOR COUNCIL OF STATES

Returning Officer.

Perforation.....

[1][PART V]

## Receipt of Nomination Paper and Notice of Scrutiny

(To be handed over to the person presenting the nomination paper)

Serial No. of Nomination Paper.....

The nomination paper of .....a candidate for election to the Council of States by the elected members of the Legislative Assembly of..... .....(State)/Members of the Electoral College of.....(State)/was delivered to me at my office at.....(hour) on.....(date) by the candidate/proposer.....(Name). All nomination papers will be taken up for scrutiny at.....(hour) on .....(date) at.....(place).

Date.....

Returning Officer(s).]

1. Ins by Notifn. No. S.O. 935(E), dated, the 3rd September, 2002.

**OFFICE OF THE ELECTORAL REGISTRATION OFFICER**
**ASSEMBLY CONSTITUENCY AC-40, NEW DELHI**
**13/2 JAM NAGAR HOUSE, SHAHJAHAN ROAD, NEW DELHI.**

**DY NO-18**
**DATE: - 31/05/10**

EXTRACT FORM ELECTORAL ROLL OF 2009 UNDER RULE 33 OF REGISTRATION OF ELECTORAL RULE 1960

ELECTORAL ROLL OF ASSEMBLY CONSTITUENCY AC-40, NEW DELHI, NEW DELHI DISTT (NATIONAL CAPITAL TERRITORY OF DELHI) AS ON 01/01/2009 AS THE QUALIFYING DATE.

**YEAR 2009**

**POLLING STATION- 126**

**LOCALITY: - LODHI ESTATE, DELHI.**

| SR NO. | H.No | NAME OF ELECTOR | FATHER'/ HUSBAND'S NAME | MALE/ FEMALE | APPROXIMATE AGE AS ON 01/01/2009 |
|---|---|---|---|---|---|
| **373** | **80** | **MOHSINA KIDWAI** | **KHALIL UR RAHMAN** | **FEMALE** | **76 YEARS** |

ELECTORAL REGISTRATION OFFICER 13-A/2, NEW DELHI

**CERTIFIED**

**SIGNATURE WITH SEAL OF**
**ASSTT.ELECTORAL REGISTRATION OFFICER**

A.E.R.O. AC-40 New Delhi
V.R.E.C. 13/2, Jam Nagar House
New Delhi- 110011

**DATE OF ISSUE: 01/06/10**

CHHATTISGARH

**Form 26**
(See rule 4A)

05AA 823327

Affidavit to be furnished by the candidate before the returning officer for election to **Rajya Sabha** (name of the House) from **Chattisgarh State** constituency (name of the constituency)

I, **Mohsina Kidwai**, wife of **Shri Khalil Ur Rahman**, aged about **78** years, resident of **80, Lodhi Estate, New Delhi-110001;** candidate at the above election, do hereby solemnly affirm/state on oath as under:-

**1.** I am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information :

(i) Case/First information report No./Nos. .....**NA**.....

(ii) Police station(s) ..... **NA** .....District (s) ..... **NA** .....State(s)..... **NA**..

(iii) Section(s) of the concerned Act(s) and short description of the offence(s) for which the candidate has been charged ..... **NA** .....

(iv) Court(s) which framed the charge(s) ..... **NA** .....

(v) Date(s) on which the charge(s) was/were framed ..... **NA** .....

(vi) Whether all or any of the proceeding(s) have been stayed by any court(s) of competent jurisdiction..... **NA** .....

M. Kidwai

6 JUN 2010

2. I have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

(i) Case/First information report No./Nos. ..... **NA** .....

(ii) Court(s) which punished ..... **NA** .....

(iii) Police station(s) ..... **NA** .....District (s) ... **NA** .....State(s)... **NA** .....

(iv) Section(s) of the concerned Act(s) and short description of the offence(s) for which the candidate has ever been charged ..... **NA** .....

(v) Date(s) on which the sentence (s) was/were pronounced ..... **NA** .....

(vi) Whether the sentence(s) has/have been stayed by any court(s) of competent jurisdiction ..... **NA** .....

M. Kidwai

**Signature of deponent**

Place : Raipur, Chattisgarh

Date : 6th June 2010

## VERIFICATION

I, Mohsina Kidwai, the above-named deponent, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therein.

Verified at Raipur, Chattisgarh on this the **6th Day of June 2010**.

M. Kidwai

**Signature of deponent**

**Identifing Witness**

MEHMOOD PRACHA
(Advocate)

SOLEMONY AFFIRMED BEFORE
ME WITHIN NAMED DEPONENT

SMT. KIRAN TIWARI
NOTARY
RAIPUR (C.G.)
INDIA
Regd. No. 5246

: 6 JUN 2010

**ANNEXURE-1**

**Affidavit to be furnished by candidate along with nomination paper Before the Returning Officer**

For election to .....**Rajya Sabha**..... (Name of the House)

from ..... **...Chattisgarh State**.....

constituency

(Name of the constituency)

I, Mohsina Kidwai, wife of Shri Khalil Ur Rahman, aged 78 years, resident of 80, Lodhi Estate, New Delhi-110001 candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever not applicable)

(i) The following case(s) is/are pending against me in which cognizance has been taken by the court:- **NA**

(i) Section of the Act and description of the offence for which cognizance taken: **NA**

(ii) The Court which has taken cognizance: **NA**

(iii) Case No. : **NA**

(iv) Date of order of the Court taking cognizance: **NA**

(v) Details of appeal(s) / application(s) for revision, etc., if any, filed against above order taking cognizance: **NA**

6 JUN 2019

1/6 M.Kidwai

M.K. Awai

(2) That I give hereinbelow the details of the assets (immovable, movable, bank balance, etc.) of myself, my spouse and dependents*:

**A. Details of movable assets.**
(Assets in joint name indicating the extent of joint ownership will also have to be given)

| S.No. | Description | Self | Spouse(s) Name Shri Khalil Ur Rahman | Dependent-I Name | Dependent-2 Name | Dependent-3 etc. Name |
|---|---|---|---|---|---|---|
| (i) | Cash | Rs. 55,000/- | Rs. 45,000/- | NA | NA | NA |
| (ii) | Deposits in Banks, Financial Institutions and Non-Banking Financial Companies | SBI Parliament House. SB A/C Rs. F.D Rs. 6,75,275/= SBA/c Rs. 5,18,614.35/= | ICICI Bank, Phelps Bldg. Caunnaught Place<br>1. SB A/C = Rs 21,430/-<br>2. SB A/C = Rs 12,109/- Term Deposit= Rs 36,142/-<br>3. Syndicate Bank, Lajpat Ngr. (Proprietor Extra Vision) Rs 81,659/- | NA | NA | NA |
| (iii) | Bonds, Debentures and Shares in Companies | NIL | Shares:<br>(1) GNFC (96) valued at Rs. 10,272/- approx.<br>(2) Seasa Goa (129) valued at Rs. 39,861/- approx.<br>(3) Hero Honda (1250) valued at Rs 23,36,250/- appox.<br>(4) TISCO (99) valued at Rs. 47,223/- approx.<br>(5) Hindustan Uniliver (290) valued at Rs. 66,990/- approx.<br>(5) Apollo Tyres (300) valued at Rs. 19,200/-<br>(As on around end of May 2010) | NA | NA | NA |
| (iv) | Other Financial instruments NSS, Postal Savings, LIC Policies, etc. | NA | NA | NA | NA | NA |
| (v) | Motor Vehicle (details of make etc.) | Ambassador Car, ( 2009 Model) valued at Rs. 4,10,500/- (financed by Alpha Motor Finance Co.) | Maruti Zen car, model-1998, valued at Rs.50,000/- approx. | NA | NA | NA |

- 6 JUN 2010



H. Khalil

| | | | | | | |
|---|---|---|---|---|---|---|
| | | | | | | |
| (vi) | Jewellery (give details of weight and value) | 1. Four gold sets of total weight about 40 tolas valued at Rs. 7,60,000/-<br>2. Four gold bangles, of total weight of about 4 tolas valued at Rs. 76,000/-<br>3. Two ear tops of total weight of about 1 tola valued at Rs.19,000/-<br>(gold value calculated @ of 19,000/- per tola.)<br>4. One Omega wrist watch valued at approx. Rs.100,000/- | 1. Titan wrist watch valued at about Rs 6,500/- | NA | NA | NA |
| (vii) | Other assets, such as values of claims/interests | | NA | NA | NA | NA |

**Note :** Value of Bonds / Shares / Debentures as per the latest market value in Stock Exchange in respect of listed companies and as per books in the case of non listed companies should be given.

*Dependent here means a person substantially dependents on the income of the candidate.

## B. Details of Immovable assets

[Note : Properties in joint ownership indicating the extent of joint ownership will also have to be indicated]

| S. No. | Description | Self | Spouse(s) Name(s) Shri Khalil Ur Rahman | Dependent -I Name | Dependent -2 Name | Dependent-3 etc. Name |
|---|---|---|---|---|---|---|
| (i) | **Agricultural Land**<br>- Location(s)<br>- Survey number(s)<br>- Extent (Total Measurement<br>- Current market value | 1. 1 acre, ancestral land at village Ahmedpur, Distt. Barabanki. Valued at approx. Rs. 60,000/- | 1. 50% share in 75 bighas, inherited agricultural land at Village, Badagaon, Tehsil Nawabganj, Distt. Barabanki. Valued at Rs. 22,50,000/- approx. which is 50% of the Total Value of Rs. 45,00,000/- approx. | NA | NA | NA |
| (ii) | **Non-Agricultural Land**<br>- Location(s)<br>- Survey number(s)<br>- Extent (Total Measurement<br>- Current market value | NA | . NA | NA | NA | NA |

6 JUN 2018

| | | | | | | |
|---|---|---|---|---|---|---|
| (iii) | **Building (commercial and residential)**<br>- Location(s)<br>- Survey number(s)<br>- Extent (Total Measurement<br>- Current market value | NA | 50% share in one inherited Plot in Civil Line Barabanki, measuring 450 sq. yards with 250 sq. yards built up area. Valued at Rs. 15,00,000/- approx. which is 50% of the Total Value of Rs. 30,00,000/- approx. | NA | NA | NA |
| (iv) | **House/Apartments, etc.**<br>- Location(s)<br>- Survey number(s)<br>- Extent (Total Measurement<br>- Current market value | 1. One flat No. 603, B-5, Padam Bahadur Mal Block Khel Gaon Marg New Delhi. Around 2137 sq.ft. Valued at Rs. 10,500,000/- approx.<br><br>2.Alloted one house pending registry, house plot no. HIG-79, Puraina, Raipur, Chattisgarh measuring 406 sqm, with a cost of Rs24,24772/- | NA | NA | NA | NA |
| (v) | Others (Such as interest in property) | NA | NA | NA | NA | NA |

6 JUN 2010

(3) I give herein below the details of my liabilities / overdues to public financial institutions and government dues :-

**[Note: Please give separate details for each item]**

| S. No. | Description | Name and address of Bank/Financial Institution(s)/Department(s) | Amount Outstanding as on 31.5.2010 |
|---|---|---|---|
| (a) (i) | Loans from Banks | NA | NIL |
| (ii) | Loan from Financial institutions | Car loan worth Rs. 6,12,000/- for the Ambassador car from Alpha Motor Finance Co. (it is a private company) | Rs. 4,35,000/- |
| (iii) | Government dues | NO DUES | NIL |
| a) | Dues to departments dealing with government accommodation. | NO DUES | NIL |
| b) | Dues to departments dealing with supply of water | NO DUES | NIL |
| c) | Dues to departments dealing with supply to electricity | NO DUES | NIL |
| d) | Dues to departments dealing with telephones | NO DUES | NIL |
| e) | Dues to departments dealing with government transport (including aircrafts and helicopters) | NO DUES | NIL |
| f) | Other dues, if any | NO DUES | NIL |
| (b) (i) | Income Tax including surcharge [Also indicate the assessment year upto which Income Tax Return filed. Give also Permanent Account Number (PAN)] | For the assessment year 2009-10.<br><br>PAN : AEZPM-7031J | NIL |
| (ii) | Wealth Tax [Also indicate the assessment year upto which Wealth Tax return filed.] | NA | NIL |
| (iii) | Sales Tax [Only in case of proprietary business] | | NIL |
| (iv) | Property Tax | For the year 2010-11 | NIL |

(4) My educational qualifications are as under:-

Intermediate from Women's College, Aligarh Muslim Univarsity.

**(GIVE DETAILS OF SCHOOL AND UNIVERSITY EDUCATION)**
(Name of School / University and the year in which the course was completed should also be given.)

6 JUN 2010

H. Khadwani
**DEPONENT**

## VERIFICATION

I, Mohsina Kidwai, the deponent above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief; no part of it is false and nothing material has been concealed therefrom.

Verified at Raipur, Chattisgarh on this the **6th Day of June 2010**.

H. Kidwai
**DEPONENT**

SOLEMONY AFFIRMED BEFORE
ME WITHIN NAMED DEPONENT

SMT. KIRAN TIWARI
NOTARY
RAIPUR (C.G.)
INDIA
Regd. No. 5246

6 JUN 2010

**Identifing Witness**
MEHMOOD PRACHA
(Advocate)

NOTARY
SMT. KIRAN TIWARI
NOTARY (ADVOCATE)
RAIPUR (CHHATTISGARH)
INDIA
Regd. No. 5246
GOVT. OF INDIA